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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Biocare Remedies Pvt. Ltd. & Ors.
V/s.
Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Bhaur 1 Rao	Adv	Respondent	Bhaur 1 Rao
2.	KIRAN SHAH	C-A	Respondent	Kiran Shah

ORDER

None present for Applicant. Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Respondent in Cont A 5/2017.

Applicant is absent. Registry is directed to inform the Respondent for the listing of the case on 22.01.2018.

List the matter on 22.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.